

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-137-2020**

Elsa Fernandes Petitioner
Versus
The Director of Technical Education &
Others Respondents

Mr. Nigel da Costa Frias with Ms. B. Kunkoliekar, Advocates
for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Geetesh
Shetye, Additional Government Advocate for Respondent Nos.
1 and 5.

Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.

Date:- 13th August, 2020

P.C.:

Heard Mr. Costa Frias, the learned Counsel for the
petitioner and Mr. Devidas Pangam, the learned Advocate
General along with Mr. Geetesh Shetye, the learned
Additional Government Advocate on behalf of respondent nos.
1 and 5.

2. Issue notice to the respondents, returnable on
24.08.2020. In addition to usual mode of service, private
service is also permitted. The notice to indicate that subject
to constraints of time, an endeavour shall be made to dispose
off this Petition finally at the stage of admission.

3. We also make it clear that we may not be inclined to go into the allegations and counter allegations, but, we may propose to only decide the issue as to whether, the jurisdiction to entertain the complaint of the petitioner was with the Local Complaints Committee as constituted under Section 6 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 or whether, such jurisdiction was with the Internal Complaints Committee.

4. Stand over to 24.08.2020.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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